

(a) whether there is any move by Government to allow foreign defence corporations to establish fully-owned defence units in India;

(b) whether any assessment has been made on the impact on the nascent Defence PSUs in the country;

(c) if so, the details thereof;

(d) whether it is a fact that the Ministry of Commerce and Industry is very keen and is pushing hard this proposal; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU) : (a) No, Sir.

(b) and (c) Does not arise in view of answer to part (a) above.

(d) and (e) The Ministry of Commerce and Industry has released a discussion paper on "FDI in defence sector" which suggest allowing established players in the defence industry to establish manufacturing in India with FDI upto 74% under the Government route.

#### **Incidents of riots in J & K, UP and AP**

†1848. SHRI ANIL MADHAV DAVE :

SHRI SHREEGOPAL VYAS :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether incidents of riots have increased in Jammu and Kashmir, Uttar Pradesh and Andhra Pradesh due to internal reason in recent past;

(b) whether reports of investigation have been received from States in this regard; and

(c) the measures being adopted to curb recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) and (b) 'Police and 'Public Order' being State subjects under the Constitution of India, the primary responsibility of registration, investigation and prosecution of crimes rests with the State Governments. Data regarding all incidents of riots and investigation thereof is not compiled and maintained, centrally.

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†Original notice of the question was received in Hindi.

As per available information, the number of communal incidents in the States of Jammu and Kashmir, Uttar Pradesh and Andhra Pradesh in the last three years is given in Statement (See below).

(c) To prevent communal incidents and to maintain communal harmony in the country, the Central Government assists the State Governments/Union Territory Administrations in a variety of ways like sharing of intelligence, sending alert messages, sending Central para-military Forces including the composite Rapid Action Force created specially to deal with communal situations, to the concerned State Governments on specific requests and in the modernization of the State Police Forces. In addition, the Union Government sends advisories in this regard from time to time. The Central Government has also circulated revised Guidelines to promote communal harmony, to the States and Union Territories in the month of June, 2008.

Further, the Central Government has introduced a Bill titled 'the Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' in the Rajya Sabha to address various aspects of the issue of communal violence.

**Statement**

*Details of number of communal incidents in the States of Jammu and Kashmir, Uttar Pradesh and Andhra Pradesh during the last three years, i.e., 2007, 2008 and 2009*

Year	States		
	Jammu and Kashmir	Uttar Pradesh	Andhra Pradesh
2007	1	138	13
2008	0	114	17
2009	0	159	17

**New Visa System**

1849. SHRIMATI SHOBHANA BHARTIA :

SHRI N.K. SINGH

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether to check the entry of foreign visitors and been track of their whereabouts, the Union Government has proposed to provide tamper proof, machine readable visa stickers to foreign visitors;